

The gun is very good. There is no doubt. We want to know about the cost in terms of foreign exchange as compared to the American gun, as compared to the French gun and the UK gun. I would also like to know whether they have been examined; whether a comparison has been drawn. My fourth point is about the ammunition. What is the agreement that has been done on ammunition? We would request the Defence Minister to inform this House about the agreement and the particular four aspects so that there is no doubt in anybody's mind about this deal. I am saying this because we are purchasing this for the first time from the U.S.A. and when we are purchasing arms from the U.S.A. we have to be cautious. That is my request.

[*Translation*]

SHRI SHANKERSINH VAGHELA (Godhra): Mr. Deputy Speaker, Sir, I am thankful to you for allowing me time to speak after giving notice three days back and my submission is that it should not be treated as a matter raised during zero hour and as a party-policy matter.

[*English*]

MR. DEPUTY SPEAKER: It is presumed that he is speaking on behalf of you all.

[*Translation*]

SHRI SHANKERSINH VAGHELA: I would like to speak about Gandhar gas and Oil Field in Gujarat, which is the biggest oil and gas field in the country. N.T.P.C. is going to set up a separate power plant based on gas. In its Board meeting N.T.P.C. has passed a resolution and decided to give the contract to M.N.C., A.B.B. companies of Sweden. The letter of intent was given to these companies within 12 hours of passing this resolution. Gas allocated by ONGC to NTPC for this plant will be supplied in April 93-94. This project will be completed by April, 93 and will be equipped with imported machinery. Foreign exchange worth Rs. 1650 crore will remain blocked for one year. Not only in this case but there is bungling in all import based projects. Who is responsible for it if foreign exchange worth Rs. 1650 crore will remain idle for one year. More than Rs. 150 crore has been invested in projects like Yuvran and Kapat. Gas Authority promised to supply gas but still it is not being supplied. We have

doubts about the efficiency of A.B.B. in Gandhar. The team which had visited Netherland said that the efficiency of these machines is not satisfactory. If there is any need of importing technology then Indian technology is there. BHEL and Seimens had submitted their tenders at lower rates. If technology is not good and there is doubt about it then what is the use of importing it. It will only be the wastage of foreign exchange worth crores of rupees. Efficient and new technology should be imported in its place. No advance payment should be made and complete enquiry should be made because there are chances of large scale bungling of foreign exchange in it. It should be enquired because influential people will involve in it. Timely Gas allocation should be made so that project may be completed in time. It is my submission... (*Interruptions*)

[*English*]

MR. DEPUTY SPEAKER: Now, papers to be laid on the Table.

(*Interruptions*)

13.34 hrs.

PAPERS LAID ON THE TABLE

Detailed Demands for grants of the Ministry of Agriculture for 1992-93

[*English*]

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN): Sir, on behalf of Shri Balaram Jakhar, I bet to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Agriculture for the year 1992-93 [Placed in Library. See No. L.T- 1724/92]

Notification under Juvenile Act, 1986 and Annual Report on the working of the protection of civil Rights Act, 1955 for 1989 and 1990 etc.

THE DEPUTY MINISTER IN THE MINISTRY OF WELFARE (SHRIMATI K. KAMALA KUMARI): Sir, On behalf of Shri Sitaram Kesri, I beg, to lay on the Table—

- (1) A copy of the Juvenile Justice (Dadra and Nagar Haveli) Rules, 1988 (Hindi and English versions) published in Notification No. ADM/SWO/JJ/88 in Gazette of Dadra and Nagar Haveli dated the 30th November, 1988 under sub-section (3) of section 62 of the Juvenile Justice Act, 1986.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. L.T- 1725/92]
- (3) A copy of the Annual Report (Hindi and English versions) on the working of the Provisions of Section 15A of the Protection of Civil Rights Act, 1955 for the years 1989 and 1990 under sub-section (4) of section 15A of the said Act. [Placed in Library. See No. L.T- 1726/92]

Detailed Demands for grants of the Ministry of Civil Supplies, Consumer Affairs and public Distribution for 1992-93

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI KAMALUDDIN AHMED): Sir, I beg to lay on the Table a copy of the Detailed demands for Grants (Hindi and English versions) of the Ministry of Civil Supplies, Consumer Affairs and Public Distribution for the year 1992-93. [Placed in Library. See No. L.T- 1727/92]

Statement corrections the reply given on 19 December 1991 to USQ No 4709 regarding oil refinery in Tanjore and reasons for delaying in connecting the reply.

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLI RAMACHANDRAN): Sir, behalf of Shri S. Krishna Kumar I beg to lay on the Table a statement (Hindi and English

versions) (i) correcting the reply given on the 19th December, 1991 to Unstarred Question No. 4709 by Shri K. Thulasiah Vandayar regarding oil refinery in Tanjore; and (ii) giving reasons for delay in correcting the reply. [Placed in Library. See No. L.T- 1728/92]

Notifications under Indian Veterinary Council Act, 1984

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI K.C. LENKA): Sir, I beg to lay on the Table—

A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 66 of the Indian Veterinary Council Act, 1984:-

- (i) The Veterinary Council of India (Inspectors and Visitors) Regulations, 1991 published in Notification No. G.S.R. 678 (E) in Gazette of India dated the 12th November, 1991., together with a corrigendum published in Notification No. G.S.R. 75(E) dated the 3rd February, 1992.
- (ii) The Veterinary Council of India (General) Regulation 1991 published in Notification No. G.S.R. 694(E) in Gazette of India dated the 18th November, 1991 together with a corrigendum published in Notification No. G.S.R. 76(E) dated the 3rd February, 1992. [Placed in Library. See No. L.T- 1729/92]

Notification under Multhi State co-operation societies Act, 1984 and Annual Report and Review on the working of the Bihar State Agro Industries Development Corporation Ltd. Patna for 1981-82 and statement for delay in laying the papers etc.

THE MINISTER OF STATE IN THE